

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCHES "F" : DELHI  
[THROUGH VIDEO CONFERENCING]  
BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER  
AND  
SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER  
ITA.No.7868/Del./2017  
Assessment Year 2013-2014

Shri Rajesh Kumar Saroj, Cottage No.1, Oberoi Apartments, 2, Sham Nath Marg, Delhi – 110054 PAN ACOPS5597C	vs.	The ACIT, Circle – 35 (1), Room No.904, E-2 Block, Civic Centre, New Delhi. PIN 110 002
(Appellant)		(Respondent)

For Assessee :	Ms. Vidhi Agarwal, C.A.
For Revenue :	Smt. Sushma Singh, CIT-DR

Date of Hearing :	04.03.2021
Date of Pronouncement :	04.03.2021

**ORDER**

**PER BHAVNESH SAINI, J.M.**

This appeal by Assessee has been directed against the Order of the Ld. CIT(A)-12, New Delhi, Dated 14.09.2017, for the A.Y. 2013-2014.

2. Learned Counsel for the Assessee seeks permission to withdraw the appeal as the matter in issue has been settled in VIVAD SE VISHWAS SCHEME, 2020 and Form No.3 have already been issued by the

Department. She, therefore, prays that appeal of assessee may be dismissed as withdrawn.

3. In view of the above, appeal of the assessee dismissed as withdrawn.

Order pronounced in the open Court.

Sd/-  
(N.K. BILLAIYA)  
ACCOUNTANT MEMBER

Sd/-  
(BHAVNESH SAINI)  
JUDICIAL MEMBER

Delhi, Dated 04<sup>th</sup> March, 2021

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'F' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches :  
Delhi.